

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

STARRED QUESTION NO:448

ANSWERED ON:27.04.2010

MINING COMPANIES

Owaisi Shri Asaduddin;Panda Shri Prabodh

**Will the Minister of MINES be pleased to state:**

(a) the number of the existing companies/Central Public Sector Undertakings (PSUs) granted mining lease/engaged in mining of iron ore and other minerals in the country, state, company, PSU and mineral-wise;

(b) whether these companies are following the mining law;

(c) if so, the details thereof; and

(d) if not, the corrective measures taken by the Government in this regard?

**Answer**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

(a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 448 for 27.4.2010 by Shri Asaduddin Owaisi and Shri Prabodh Panda regarding Mining Companies.

(a) A statement showing the number of private companies and Central Public Sector Undertakings engaged in mining of iron ore and other minerals (excluding fuel, atomic minerals and minor minerals) in the country State-wise is given in Annex-I. A statement showing minerals for which mining leases have been given State-wise is at Annex-II.

(b), (c) & (d) The Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 is the law governing mining in the country and the Mineral Concession Rules (MCR), 1960 (Chapter IV) and the Mineral Conservation and Development Rules (MCDR), 1988 contain the provisions, to be followed by lessees relating to mining activities, in order to properly regulate the activity and to ensure mineral conservation and scientific mining. The leases executed between the lessee and the State Government also incorporate suitable provisions in this regard. The State Government through its Directorate of Mining and Geology enforces the provisions of the MCR and the conditions of the lease agreement, and in case of breach of covenants of the lease, may terminate the lease and forfeit the deposit and impose other penalties. The extent to which individual lessees/ companies follow the mining law is monitored at the State level and the Central Government does not maintain details except where the Indian Bureau of Mines (IBM) has the statutory role.

The Central Government, through the IBM, has a statutory role under the MCDR, 1988 and enforces the conditions in relation to mineral conservation and development. The IBM has the power to inspect mines, call for information and to suspend operation till deviations from approved Mining Plan are corrected. In case of breach, the IBM may launch prosecutions. The action taken by the IBM in this regard during 2009-10 is given in Annex-III.

ANNEX-I

State-wise number of Private companies, Central Public Sector Undertakings and State Public Sector Undertakings in Mining

State Private companies Central PSUs State PSUs

Andhra Pradesh	287	4	2
Assam	2	1	1
Bihar	5	1	-
Chhattisgarh	48	2	1
Goa	52	-	-
Gujarat	256	-	2
Haryana	-	1	-
Himachal Pradesh	18	2	-
Jammu & Kashmir	1	1	1
Jharkhand	80	2	2
Karnataka	162	4	3
Kerala	19	1	1

Madhya Pradesh	114	6	1
Maharashtra	64	2	1
Meghalaya	4	-	1
Orissa	102	5	2
Rajasthan	148	3	2
Sikkim	-	-	1
Tamil Nadu	56	2	4
Uttar Pradesh	10	1	1
Uttaranchal	27	2	-
West Bengal	7	1	2
Total	1462	41	28

ANNEX-II

Statement showing minerals for which mining leases have been given State-wise

Mineral State

Apatite West Bengal  
Ball Clay Andhra Pradesh Gujarat Tamil Nadu  
Barytes Andhra Pradesh  
Bauxite Chhatisgarh Gujarat Karnataka Madhya Pradesh Orissa  
Chromite Karnataka Orissa  
Copper Concentrate Jharkhand Madhya Pradesh Rajasthan Sikkim  
Copper Ore Jharkhand Madhya Pradesh Rajasthan Sikkim  
Corundum Maharashtra  
Crude Mica Jharkhand  
Diamond Madhya Pradesh  
Diaspore Madhya Pradesh  
Dolomite Andhra Pradesh Chhatisgarh Jharkhand Karnataka Madhya Pradesh  
Maharashtra Orissa Uttaranchal  
Dunite Karnataka Tamil Nadu  
Felspar Karnataka Tamil Nadu  
Fireclay Karnataka West Bengal  
Fluorite (Graded) Maharashtra Rajasthan  
Fluorite Conc.(A) Gujarat  
Fluorite Conc.(M) Gujarat  
Garnet Orissa Tamil Nadu  
Gold Ore Karnataka  
Gold Primary Karnataka  
Graphite Jharkhand Tamil Nadu  
Gypsum Jammu & Kashmir Rajasthan  
Iron Fines Chhatisgarh Jharkhand Karnataka Maharashtra Orissa  
Iron Lumps Chhatisgarh Jharkhand Karnataka Maharashtra Orissa  
Kyanite Jharkhand Maharashtra  
Laterite Andhra Pradesh  
Limeshell Kerala  
Limestone Andhra Pradesh Assam Chhatisgarh Gujarat Himachal Pradesh  
Jammu & Kashmir Jharkhand Karnataka Kerala Meghalaya  
Madhya Pradesh Maharashtra Orissa Rajasthan  
Tamil Nadu Uttaranchal

Magnesite Karnataka Tamil Nadu Uttaranchal  
Manganese Ore Andhra Pradesh Madhya Pradesh Maharashtra Orissa  
Natural Kaolin Karnataka Kerala  
Phosphorite Madhya Pradesh Rajasthan  
Processed Kaolin Karnataka Kerala West Bengal  
Pyrophyllite Madhya Pradesh Maharashtra  
Quartz Tamil Nadu  
Rock Salt Himachal Pradesh  
Sand (Others) Andhra Pradesh Maharashtra  
Shale Andhra Pradesh  
Silica Sand Maharashtra Tamil Nadu Uttar Pradesh  
Sillimanite Kerala Maharashtra Orissa Tamil Nadu  
Silver Karnataka  
Tin Chhatisgarh  
Tin Concentrate Chhatisgarh

Tourmaline Maharashtra  
Vermiculite Tamil Nadu  
Waste/Scrap Mica Jharkhand

Annex -III

Statement showing action taken by IBM in compliance of provisions of MCDR, 1988.

Year	No. of mines inspected	No. of violations pointed out	No. of violations rectified after issue of show cause notices	No. of show cause notices issued	No. of violations rectified	No. of prosecutions initiated	No. of prosecutions pending	No. of prosecutions completed	No. of fines received	No. of fines issued	No. of fines laundered	No. of fines compounded	No. of fines decided
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2009-10	2371	1896	790	404	276	42	17	Rs. 17	Rs.71,000				99,000
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